

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 412 OF 2017 IN
DFR NO. 681 OF 2017**

Dated: 19th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Himangini Mehta

Counsel for the Respondent(s) : Ms. Dipali Sheth for R-2

ORDER

IA NO. 412 OF 2017

(Appln. for condonation of delay in re-filing)

There is 72 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant learned counsel for Respondent No.2. Having heard learned counsel and on a perusal of the explanation, we are of the opinion that delay in re-filing needs to be condoned. Hence, without expressing any opinion on the merits of the case, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **02.08.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/pr